

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
VAS INFRASTRUCTURE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Vas Infrastructure Limited
2.	Date of incorporation of corporate debtor	11 <sup>th</sup> February, 1994
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	L65100MII1994PLC076538
5.	Address of the registered office and principal office (if any) of corporate debtor	Madhav Niwas CHSL, Flat No B-1B, First Floor, Natakwala Lane, Opp S. V. Road, Borivali West, Mumbai, Maharashtra, India, 400092
6.	Insolvency commencement date in respect of corporate debtor	11 <sup>th</sup> March, 2024
7.	Estimated date of closure of insolvency resolution process	07 <sup>th</sup> September, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Golechha IBBI/IPA-002/IP-N000932/2019-2020/12973
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd., Dattani Park Road, Thakur Village, Kandivali (East), Mumbai - 400101  Email: <a href="mailto:akgolecha9@gmail.com">akgolecha9@gmail.com</a> Mobile: +91 9674117201
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd., Dattani Park Road, Thakur Village, Kandivali (East), Mumbai - 400101  Email: <a href="mailto:cirpvas@yahoo.com">cirpvas@yahoo.com</a> *
11.	Last date for submission of claims	25 <sup>th</sup> March, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Home Buyers</b>
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Rajan Garg (IBBI Reg. No: IBBI/IPA-001/IP-P-02397/2021-22/13624)  2. Umesh Chand Goyal (IBBI Reg. No: IBBI/IPA-001/IP-P-01876/2019-20/12974)  3. Karthik Natarajan (IBBI Reg. No: IBBI/IPA-001/IP-P-02454/2022-2023/14226)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Vas Infrastructure Limited** on 11<sup>th</sup> March, 2024.

The creditors of **Vas Infrastructure Limited**, are hereby called upon to submit their claims with proof on or before **25<sup>th</sup> March, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

\*Due to some technical glitch in the project specific email id, the creditors are requested to send the claim to [cirpvas@yahoo.com](mailto:cirpvas@yahoo.com) and mark the copy to [akgolecha9@gmail.com](mailto:akgolecha9@gmail.com).

Date: 12<sup>th</sup> March, 2024  
Place: Mumbai

Ashok Kumar Golecha  
Interim Resolution Professional  
Vas Infrastructure Limited

